

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): According to the report received from the Dandakaranya Project Administration, the information is as follows:—

(a) The letters written by Rehabilitation Employees Union are not acknowledged and replied to, because the Project Administration have not recognised this Union. As regards the Dandakaranya Branch of Class III and IV Employees Association, replies are given to their letters wherever necessary.

(b) A charter of demands listing 38 demands was submitted by the Class III and IV Employees Association on 1-12-1972. They have also been writing on a number of subjects including individual cases. The cases submitted by the Rehabilitation Employees Union could not be dealt with as the Union is not recognised by the Project Administration. The charter of 38 demands, though submitted jointly by the Rehabilitation Employees Union and the Dandakaranya Branch of Class III and IV Employees Association, has been examined as if it was submitted only by Dandakaranya Branch of Class III and IV Employees' Association.

(c) Out of 38 demands, 6 have been fulfilled to the extent possible. The remaining are under examination.

(d) No discussions are held with the representatives of the Rehabilitation Employees Union since it is not a recognised Union. When discussions with the representatives of the Dandakaranya Branch of Class III and IV Employees Association are held on an informal basis, no minutes of discussions are recorded and issued.

Retrenchment and Reengagement of Workers in Irrigation Circle of Dandakaranya Project

5186. SHRI ANADI CHARAN DAS: Will the Minister of LABOUR

AND REHABILITATION be pleased to state:

(a) whether in the Irrigation Circle of Dandakaranya Project, workers engaged on monthly basis in 1959 on Dam and Tank Works were retrenched in 1968 and were further engaged on muster roll and driven out, and after some time whether new workers were engaged in their places, if so, the reasons therefor and the number thereof;

(b) whether the work charged staff on Construction and Irrigation Circles have not been paid the first and second interim relief, if so, the reasons therefor; and

(c) whether the Rehabilitation Employees Union has demanded provision of alternative equivalent jobs to the surplus workcharged staff through some agencies of the Government, if so, through which agency Government are thinking to provide alternative jobs to them and where?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a) According to the information received from the Dandakaranya Project Administration, during the initial stages of the Project, when working conditions were very difficult due to non-development of communications, paucity of residential and office accommodation and other amenities, a large number of casual labourers had to be employed for digging tanks, canals etc., in different parts of the Project separated by hundreds of miles. It was found impossible under the conditions prevailing at that time, to make weekly or even fortnightly payments to these workers. It is due to this reason that the unskilled labourers engaged in digging canals etc. who are normally employed under muster roll had to be employed on monthly basis.

In 1968, when working conditions namely communications and residen-

tial and office accommodation had improved considerably, and the works had been organised properly, this system of monthly payment was discontinued and the labourers were brought under muster roll. No worker was, however, deprived of work or turned out as a result of this change.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) The Government of Orissa are being requested to absorb the surplus work-charged staff of the Dandakaranya Project in the Potteru Irrigation Scheme which has been cleared recently by the Planning Commission.

पाकिस्तान से आये विस्थापितों के दावे

5188. श्री अटल बिहारी वाजपेयी :
श्री जगन्नाथ राव जोशी :

क्या भ्रम श्रीर पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) पाकिस्तान से आये विस्थापितों के ऐसे कितने दावे हैं जिनके बारे में अंतिम निर्णय होना अभी शेष है ; और

(ख) इनमें 20 वर्षों से अधिक काल से अनिर्णीत दावे कितने हैं और इनके बारे में अंतिम निर्णय कब तक किये जाने की योजना है ?

भ्रम श्रीर पुनर्वास मंत्री (श्री रघुनाथ रेड्डी) : (क) और (ख) जानकारी एकत्रित की जा रही है और यथा संभव समय में सभा की भेज पर रख दी जाएगी ।

Safeguards of Interests of Indians Going to Zanzibar

5189. SHRI D. D. DESAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government of Zanzibar have suggested to Government that it would welcome Indian technicians to develop or advise it in regard to the development of its natural resources; and

(b) the steps Government intend to take to safeguard the interests of the Indians who would be going there in the context of the bitter experience of Indian emigrants into Uganda and other African countries?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI SURENDRA PAL SINGH):
(a) Yes, Sir.

(b) We have every confidence that Indian technicians and experts proceeding under contract to work in Zanzibar will be fairly treated. Government believe that the inhuman expulsion of Asians in Uganda was an exceptional development.

Steel Requirement of Gujarat State

5190. SHRI D. P. JADEJA: Will the Minister of STEEL AND MINES be pleased to state:

(a) what was the requirement of steel of Gujarat State for the year 1970-71, 1971-72 and 1972-73; and

(b) how much steel was supplied during that period?

THE DEPUTY MINISTER IN THE
MINISTRY OF STEEL AND MINES
(SHRI SUBODH HANSDA): (a)
There is no assessment of State-wise requirements of steel.

(b) The information is being collected and will be placed on the Table of the House.